CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT

For the attention of the shareholders of Dr. Agarwal's Eye Hospital Limited (DAEHL)

Registered Office: 19, (Old No.13) Cathedral Road, Chennai – 600086.

CASH OFFER FOR THE ACQUISITION OF EQUITY SHARES FROM THE SHAREHOLDERS/BENEFICIAL OWNERS OF DR.AGARWAL'S EYE HOSPITAL LIMITED (hereinafter referred to as "the Target Company").

This corrigendum to the public announcement is issued by Karvy Investor Services Limited on behalf of Dr. J.Agarwal, Dr. (Mrs). T. Agarwal, Dr. Athiya Agarwal, Dr. Adil Agarwal, Dr. Anosh Agarwal **("THE ACQUIRERS")** all of whom reside at 19, Cathedral Road, Chennai-600086 and Persons Acting in Concert (**"PACs"**) with them, Dr. Agarwal's Eye Institute Private Limited, Dr. Sunita Agarwal, Dr. Ashvin Agarwal; Mr. Ashar Agarwal, Mrs. Saroj Bala, Dr. R R Sasikanth, Mr. Pankaj Sondhi and Dr. Amar Agarwal in continuation to original public announcement issued on February 15, 2007 ("P.A."). The shareholders are requested to kindly note the following:

1. Schedule of activities of the Offer

ACTIVITY	ORIGINAL SCHEDULE	REVISED SCHEDULE
Public Announcement (PA)	Thursday, 15 February, 2007	Not applicable
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Friday, 09 March, 2007	Friday, 09 March, 2007
Last date for a Competitive Bid	Thursday, 8 March, 2007	Thursday, 8 March, 2007
Date by which Letter of Offer will be posted to shareholders	Friday, 30 March, 2007	Friday, 30 March, 2007
Date of Opening of the Offer	Monday, 09 April, 2007	Thursday, 5 April 2007
Last date for revising the Offer Price	Wednesday, 18 April, 2007	Friday, 13 April 2007
Last date of withdrawal of tendered application by the shareholders of DAEHL	Tuesday, 24 April, 2007	Thursday, 19 April 2007
Date of Closing of the Offer	Saturday, 28 April, 2007	Tuesday, 24 April 2007
Date by which acceptance/rejection under the Offer would be intimated and the corresponding payment for the acquired Equity Shares and/or the unaccepted Equity Shares/Share Certificate(s) will be dispatched /credited	Saturday, 12 May, 2007	Tuesday, 08 May 2007

2. Person eligible to participate in the Offer

Equity shareholders of DAEHL (other than the Acquirers and PACs) whose names appear on the Register of Members of DAEHL at the close of the business hours on Friday, 09 March, 2007 (the "Specified Date") and also to those persons who own the shares at any time prior to the closure of the Offer, but are not the registered equity shareholders

Financial arrangements

The maximum purchase consideration payable for the Offer assuming full acceptance of the Offer would be Rs.387.9 lakhs (i.e. 9,00,000 fully paid up equity shares of DAEHL at Rs. 43.10 per equity share).

In accordance with the provisions of Regulation 28 of the Regulations, the Acquirers have established a bank guarantee in favour of the Manager to the Offer for Rs. 98.00 lakhs being more than 25% of the total consideration payable under the Offer assuming full acceptance through UTI Bank Ltd having its office at 82, Dr. Radhakrishnan Salai Chennai - 600 004. This bank guarantee shall be valid until 8 August, 2007. The Acquirers have also made a cash deposit of Rs. 4 lakh (being not less than 1% of the maximum purchase consideration payable under this Offer)) with UTI Bank Limited, Dr. Radhakrishnan Salai, Chennai – 600 004. The Manager to the Offer is authorised to realise the value of the aforesaid Bank account.

Mr. S. Neelakantan of M.K. Dandekar & Co Chartered Accountants, (Membership No: 018961), No 244 (Old No 138), Angappa Naicken Street, 2nd Floor, Chennai 600001. Tel No 044-25222100, fax No 044-25220721 have certified vide their certificate dated 27 March 2007 that the Acquirers have a combined networth of Rs.1328.22 lakhs which is adequate to meet the entire financial requirements and obligations of the Offer.

Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations as firm arrangements for funds for payment through verifiable means are in place to fulfill the Offer obligations.

The terms used but not defined in this announcement shall have the same meaning assigned to them in the Public Announcement. This announcement is expected to be also available on the SEBI website at http:\\www.sebi.gov.in.

The Acquirers accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of Acquirers laid down in the Regulations.

Issued by the Manager to the Offer for and on behalf of the Acquirers

Karvy Investor Services Limited
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Contact person: Mr. T R Prashanth Kumar

Place : Hyderabad
Date : March 29, 2007.